



2. It is the case of Shri Ajay K. Jain, Advocate that objections filed by Shri Gafoor are based on the application dated 20.1.2004 in his possession. Since that application is not held on office record, we cannot proceed to hear the objections. As regards the source of the application dated 20.1.2004 in possession of the objector, an affidavit has been filed on his behalf in September 2004 stating that the documents available on the website of the applicant were downloaded. Maybe that the application available with Shri Jain was downloaded from the applicant's website. If that is so, (we are not expressing any firm opinion) it needs to be investigated whether the application made by the applicant before the Commission and held on its record was uploaded on the applicant's website.

3. We direct that the Secretary to the Commission shall conduct an inquiry to reconcile the discrepancies between the official records and the records in possession of the parties, also the reasons for the discrepancy and submit a report to the Commission. For this purpose, the applicant and the objector or their duly authorised representatives shall appear before the Secretary on 14.3.2005 at 3.00 P.M. The application shall be processed for hearing after submission of his report by the Secretary.

**Sd/-  
(A.H. JUNG)  
MEMBER**

**Sd/-  
(BHANU BHUSHAN)  
MEMBER**

**Sd/-  
(K.N. SINHA)  
MEMBER**

**Sd/-  
(ASHOK BASU)  
CHAIRMAN**

New Delhi dated the 10<sup>th</sup> March 2005